

1	2	3
8.	Haryana	4
9.	Chandigarh	3
10.	Himachal Pradesh	10
11.	Rajasthan	5
12.	Gujarat	8
13.	Maharashtra	11
14.	Madhya Pradesh	7
15.	Andhra Pradesh	14
16.	Karnataka	8
17.	Tamil Nadu	8
18.	Kerala	2
19.	Pondicherry	2
Total		121

Violation of Bipartite Agreement in Case of Retrenched Employees

397 SHRI AMAR ROY PRADHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Bipartite Agreement signed on November 17, 1987 between the Management of State Bank and All India State Bank of India Staff Federation, also required to be implemented in case of retrenched temporary employees

(b) if so the number of cases brought to the notice of the Government during 1995 and 1996 by MPs in which the said Agreement reported to have been violated, State-wise particularly in respect of SBI's branch at Koochbehar, West Bengal, and

(c) the action taken in each of such cases?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM) (a) State Bank of India has reported that the provisions

of its bipartite settlement signed on 17.11.87 are applicable to ex-temporary employees whose services were dis-continued, provided they fulfil the conditions laid down therein.

(b) and (c). The bank has further reported that on two occasions, two Hon'ble Members of Parliament have raised the issue of permanent appointment of one and five ex-temporary employees in Murara Branch and Koochbehar District (both in West Bengal) respectively. The bank has stated that these ex-temporary employees have already been empanelled for being absorbed into the service of the bank as and when their turn comes and vacancies arise.

Branch Expansion Programme of Nationalised Banks in Orissa

398 SHRI SOUMYA RANJAN : Will the Minister of FINANCE be pleased to state :

(a) The number of branches of nationalised banks which were proposed to be opened in Orissa during the 1994-95 and 1995-96 location-wise, and

(b) the names of the nationalised banks, the branches of which have since been opened during the above period location-wise?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM) (a) The Reserve Bank of India (RBI) has reported that it had authorised two public sector banks to open a branch each in Orissa during the year 1994-95 and five public sector banks to open twelve branches during the year 1995-96. The location-wise details are given in Statement-I enclosed.

(b) Location-wise details of branches of public sector banks opened in Orissa during the years 1994-95 and 1995-96 are given in the Statement II enclosed.

STATEMENT-I

Authorisations Issued to Public Sector Banks During 1994-95 and 1995-96 for Opening Branches in Orissa

Name of Centre (District)	Name of Bank
1	2
1994-95	
1 Paradeep (Jagatsinghpur)	Oriental Bank of Commerce
2 Sambalpur (Sambalpur)	Bank of Baroda
1995-96	
3 Bhubaneswar (Bhubaneswar)	Bank of India
4 Shahid Nagar (Khurda)	Canara Bank
5 Sanadeva Khunta (Balasore)	Canara Bank
6 Puri (Puri)	Vijaya Bank

1	2
7. Mausim Temple Marg (Bhubaneswar)	Indian Bank
8. Sailashree Vihar (Bhubaneswar)	Indian Bank
9. Charsuguda (Sambalpur)	Indian Overseas Bank
10. Bargarh (Bargarh)	Indian Overseas Bank
11. Dharamgarh (Kalahandi)	Indian Overseas Bank
12. Nayagarh (Nayagarh)	Indian Overseas Bank
13. Taicher (Angul)	Indian Overseas Bank
14. Baripada (Mayurbhanj)	Indian Overseas Bank

STATEMENT-II

Branches of Public Secor Banks Opened in Orissa During 1994-95 and 1995-96

Name of Centre (District)	Name of Bank
1994-95	
1. Jajpur Road (Jajpur)	Indian Overseas Bank
2. Brajrajnagar (Jharsuguda)	State Bank of India
3. Bhubaneswer (Khurda)	UCO Bank
4. Sambalpur (Sambalpur)	Bank of Baroda
1995-96	
5. Bhubaneswar (Khurda)	Bank of India
6. Sahadevakhunta (Balasore)	Canara Bank
7. Kashaibahal (Sambalpur)	State Bank of India
8. Madhupatna (Cuttack)	Union Bank of India
9. Kharvelnagar (Khurda)	Indian Bank
10. Duburi Project (Jajpur)	State Bank of India
11. Puri (Puri)	Vijaya Bank

Industrial Growth Centre in Kerala

399. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of INDUSTRY be pleased to state

(a) whether the Government have made any study on the possible effects of bifurcation on the objectives of the original Scheme for setting up of Industrial Growth Centre in Kerala particularly in Cannanore and Alleppey

(b) if so, the details thereof; and

(c) the time by which work on the bifurcated units of the Growth Centre proposed to be commenced and scheduled to be completed?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN: (a) and (b) Under the Growth Centre Scheme, 1988 Kerala has been allotted two growth centres. Originally one of them was selected to be developed at Shertallur in Alleppey district and the other one at Telicherry in Cannanore district. However, in view of the difficulty expressed by the State Government in acquiring the required contiguous land of about 1000 acres for a growth centre at one place due to the peculiar problems like density of population and scarcity of land, Government of India in Feb. 1994 acceded to their request and accorded approval for relocating the two growth centres at five split locations, as mentioned below

Name of the Growth Centre	Locations	Project Cost
1. Alleppey-Pattanamthitta	(i) Alappuzha	Rs. 1602 lakhs
	(ii) Pathanamthitta	Rs. 1883 lakhs
2. Kannur-Kozhikode-Malappuram	(i) Kannur	Rs. 1191 lakhs
	(ii) Kozhikode	Rs. 1745 lakhs
	(iii) Malappuram	Rs. 1491 lakhs